

ORDER

**Re: Situation arising due to outbreak
of novel coronavirus (COVID-19)**

1. Ordinary filing of cases in the High Court shall be permitted w.e.f. 15.06.2020.
2. Seven separate filing counters for Ordinary cases have been made operational near the 'Pass Counter' where all types of Ordinary cases can be filed.
3. In order to curtail the rush at the ordinary filing counter, the Advocates/Parties-in-person/Clerks of Advocates shall be required to generate 'Token Number' by filling particulars on the web portal "**Ordinary Filing Token Request**" being activated on the website of Hon'ble High Court.
4. At the time of generation of token number, a slip prescribing '**the time for filing the case**' and the '**counter number**' shall be generated.

The learned Advocates/Parties-in-person/Clerks of the Advocates shall be required to file the case on the 'Counter Number' provided in the 'Token Number Receipt'. The learned Advocates/Parties-in-person/Clerks of Advocate are directed to kindly adhere to the allotted time.

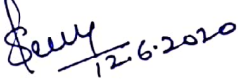
5. The offices of learned Advocate Generals of the States of Punjab and Haryana, Additional Solicitor General/Standing Counsels for Union of India and Senior Standing Counsel/Standing Counsels & Public Prosecutor/Additional Public Prosecutor for Union Territory, Chandigarh need not require to generate the token number and they can file their Ordinary cases of the States of Punjab, Haryana, Union of India and Union Territory, Chandigarh respectively, directly at Counter No. 7.
6. The learned Advocates/Parties-in-Person/Clerks of Advocate shall immediately move from the place after their case file is received for filing at the counter by the filing Clerk.
7. The scrutiny of the Ordinary cases, their registrations or the objections shall be notified only after the resumption of normal working of the

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Court and no request for mentioning in the said cases shall be entertained for listing of the said matter in urgent hearing till further orders.

8. The case file of the learned Advocates/Parties-in-person/Clerks of the Advocates/officials, not complying with the Government Advisories/directions regarding social distancing, use of masks etc. shall not be accepted for filing at the Counter.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General
12.06.2020